

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 319
T. A. No.

1990

DATE OF DECISION 15.2.91

Mini C. D. & another Applicant (s)

T. A. Rajan Advocate for the Applicant (s)

Versus

Union of India represented by Respondent (s)
Secretary, Ministry of Communications, New Delhi & another

Mr. K. Prabhakaran, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

MR. N. V. KRISHNAN, ADMINISTRATIVE MEMBER

The applicants who are candidates for the post of Junior Telecom. Officer, have filed this application seeking the following reliefs:

"i) to direct the respondent that the per centage of marks awarded to the subject alone should be taken in to consideration for selection and

ii) to direct the respondent to consider the applications of the applicants and to appoint the applicants as Junior Telecom Officers."

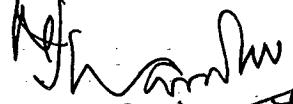
2. Notices have been issued to the respondents. They have filed a statement in which it has been stated as follows:

" The main contention raised in the original application is that the 60% marks for B.Sc

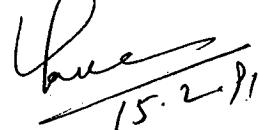
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holders should be considered for subject only. The contentions raised by the respondents in the above case is that per centage of marks in Part-I II and III together has to be taken for the per centage of marks for B.Sc examination. Identical case O.A. 149/90 and O.A. 470/90 have been heard by this Hon'ble Tribunal and dismissed the same. The Hon'ble Tribunal has admitted the stand taken by the department as correct in the matter of selection of Junior Telecom Officers and did not interfere in the selection."

3. A copy of the statement has been served on the counsel for the applicant. The learned counsel for the applicant has fairly submitted that on the basis of the judgments referred to above the case can be dismissed.
4. Accordingly the application is dismissed.


(N. Dharmadan)
Judicial Member

15/2/91.


(N. V. Krishnan)
Administrative Member
15.2.91.

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